

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 137 OF 2018 &
IA NO. 643 OF 2018 & IA NO. 644 OF 2018

Dated: 29th May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s. Barmer Lignite Mining Company Ltd.
Vs.

.... Appellant(s)

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Aman Anand
Mr. Aman Dixit
Mr. Geet Rajan

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1
Mr. P.N. Bhandari for Discoms

ORDER

IA No. 644 of 2018

(Appln. for exemption from filing certified copy of impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 137 OF 2018

Admit. Issue notice on the appeal as well as on the I.A. No. 643 of 2018 (Appln. for interim relief) to the Respondents returnable on 12.07.2018. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. P.N. Bhandari takes notice on behalf of Respondent Nos. 2 to 4 and they seek four weeks time to file reply.

List the matter on 12.07.2018. In the meantime, learned counsel for the respondents may file reply on or before 27.06.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member